

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1766 of 2021

Kamlesh Munda @ Kamlesh Sahu	...	Petitioner
Versus		
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: None	
For the State	: None	

Order No.02 Dated- 20.04.2021

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioner is directed to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with A.H.T.U. P.S. Case No.07 of 2020 (G.R. No.31 of 2021) registered under sections 363/370 (5)/34 of the Indian Penal Code and under Section 75/81 of J.J. Act.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner was involved in human trafficking. It is next averred that in the statement of the victim recorded under Section 164 Cr.P.C., a copy of the certified copy of which has been kept at Annexure-2 at page no.19-22 of the brief, the alleged victim had stated that she was going to Delhi with the consent of her parents with her paternal aunt and the only allegation against the petitioner is that he is the friend of husband of paternal aunt of the victim and they stayed in the house of the petitioner for a brief period before proceeding to Ranchi railway station for boarding the train. It is further averred that the allegation against the petitioner is false and the offence alleged is not made out against the petitioner. It is also averred in the anticipatory bail application that the petitioner is ready to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Simdega, in connection with A.H.T.U. P.S. Case No.07 of 2020 (G.R. No.31 of 2021) with the condition that he will co-operate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Gunjan-